

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2



Item No.241 – IA 1006 of 2023
In
CP(IB) 418 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

IDBI

.....Applicant

V/s

Reliance Naval and Engineering Ltd

.....Respondent

Order delivered on 05/10/2023

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Pranjal Buch Adv. for Mr. Parth Contractor Adv.
Mr. Amir Arsiwala Adv.

For the CoC : Mr. Manish Bhatt, Sr. Adv. a/w. Mr. Tirth Nayak Adv.
Mr. Manmeet Singh Adv., Mr. Anugrah Robin Frey Adv.
Mr. Kamendra Singh Adv., Mr. Mr. Abhishek Swaroop,
Adv., Mr. Anupm Prakash, Adv. & Ms. Kirti Talreja, Adv.

For the Respondent : Mr. Navin Pahwa Sr. Adv. a/w. Mr. Dhruvad Vaghani
Mr. Aditya Mehta Adv.

ORDER

IA 1006 of 2023

Heard proxy counsel Mr. Pranjal Buch for the applicant and Mr. Manish Bhatt, senior counsel for the CoC and also Mr. Navin Pahwa, learned senior counsel for the RP.

From the application, it appears that the applicant is ready to pay the amount in compliance of earlier order. Learned advocate for the respondent submitted that the said amount is also not paid and the amount is not given as per schedule. Before considering the application for extension of time, the applicant is directed to comply the amount proposed in the resolution plan.

Keep it for hearing on 22.11.2023.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)